## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 3361 ANSWERED ON FRIDAY, THE 18<sup>TH</sup> DECEMBER, 2015 [AGRAHAYANA 27, 1937 (SAKA)]

### SEXUAL HARASSMENT AGAINST WOMEN IN COMPANIES

#### QUESTION

3361. SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:
SHRI RAM CHARITRA NISHAD:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) whether a number of cases of sexual harassment of women in various companies listed on National Stock Exchange (NSE) have been reported;
- (b) if so, the details thereof indicating the number of cases reported in this regard during the last three years and the current year, company-wise;
- (c) whether the Government has conducted any enquiry in such cases, if so, the details and outcome thereof; and
- (d) the remedial measures taken/ being taken by the Government to keep a check on the rise of cases of sexual harassment of women in the said companies?

#### **ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d) Securities and Exchange Board of India (SEBI) has informed through Ministry of Finance that a new clause 55 in the Listing agreement has been added

which prescribes the requirement for listed entities to include a Business Responsibility Report (BRR) as part of the Annual Report. The said requirement is mandatory for top 100 listed entities based on market capitalisation as on March 31, 2012. The prescribed format for BRR requires listed entities to *inter alia* indicate the number of complaints relating to sexual harassment in the last financial year and pending at the end of the financial year.

The number of sexual harassment complaints as stated in the annual reports of top 100 listed entities on the National Stock Exchange (NSE) is given below:

2012-13	2013-14	2014-15
63	179	454

Further, no complaint of sexual harassment of women in the companies listed on NSE has been received in this Ministry.

It has further been reported by SEBI that any action or enforcement in matters of sexual harassment of women at workplace emanates from Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

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